

Appointment of Additional High Court Judges

8074. SHRI RAJESH KUMAR SINGH:

SHRI B. D. SINGH:

SHRI RAM VILAS PASWAN:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the attention of Government has been drawn to an article appearing in the Indian Express dated the 23rd March, 1981 regarding the system of appointing Additional High Court Judges in the country; and

(c) if so, the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) Yes, Sir.

(b) Appointment of Additional Judges of High Courts, including further appointments for specified periods, are made after consultation with the concerned constitutional authorities and in accordance with the relevant provisions of the Constitution.

बिहार राज्य में विद्युत बोर्ड को हुई हानि

8075. श्री रामानुजतार शास्त्री : क्या ऊर्जा मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि बिहार विद्युत बोर्ड को लगातार हानि हो रही है;

(ख) यदि हाँ, तो उक्त बोर्ड को 1978-79, 1979-80 और 1980-81 में हुई हानि का व्यौरा क्या है;

(ग) उक्त बोर्ड को हानि होने के क्या कारण हैं; और

(घ) सरकार ने इस हानि को पूरा करने के लिये क्या उपाय किए हैं?

ऊर्जा मंत्रालय में राज्य मंत्री (श्री विक्रम महाजन) : (क) से (घ). सूचना

एकत्रित की जा रही है और सभा पटल पर रख दी जायगी।

Alleged violation of companies Act by M/s. Janakiram Mills Ltd, Madras

8076. SHRI K. LAKKAPPA:

SHRI H. N. GOWDA:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is true that M/s. Janakiram Mills Limited, Madras, is violating Section 293 (1) (a) of the Companies Act; and

(b) if so, the action contemplated by Government against this Company and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) The transactions relating to the alleged violation of Section 293(1)(a) and (d) of the Companies Act have not been specified in the question. Presumably, the alleged violation in respect of Section 293(1)(a) relates to Sales of Fixed Assets by the company. In this regard, it may be stated that the balance sheets for the last five years filed by the company disclose the following sales of fixed assets:

Year ended 31-3-75	Rs. 1.74 lacs
Year ended 31-3-76	Rs. 0.58 lacs
Year ended 31-3-77	Rs. 0.04 lacs
Year ended 31-3-78	Rs. 0.09 lacs
Year ended 31-3-79	Rs. 2.40 lacs

As regards Section 293(1)(d), the balance sheets of the company for the years ended 31-3-1978 and 1979 disclose that the company had obtained loans aggregating to Rs. 79.76 lacs and Rs. 89.77 lacs, respectively against the total of its paid up capital and reserves of Rs. 25.95 lacs and Rs. 47.17 lacs, respectively.

(b) The matter of compliance or otherwise of the requirements of Section 293(1)(a) and 293(1)(d) of the Companies Act, 1956 in respect of the aforesaid two issues is under examination. Action as may be warranted will be taken according to the provisions of law.